

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-2078/ND/2019

IN THE MATTER OF:

Smt. Roshita Aneja

...PETITIONER

Vs.

M/s. Lords Creative Infra Solution Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 11.10.2019

Coram: 01

JUSTICE (RETD.) Rajesh Dayal Khare, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor:

Mr. Deepanshu Arora, Advocate on behalf
of Nandwani & Association.

For the Respondent/ Corporate-debtor:

Mr. Satvinder Singh, Amarjeet Singh,
Advocate


ORDER

Learned counsel for the petitioner is present and contents that reply has been received and prays some time for filing rejoinder. Put up on 07.11.2019 for arguments.



Member (T)

(Rajc


Member (J)